

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 401

**IA/4309/ND/2023, IA/4449/ND/2022, IA/1672/ND/2023, IA/1933/ND/2023,  
IA/1934/ND/2023, Contempt Petition /19/ND/2023 in IB/139/ND/2021**

**IN THE MATTER OF:**

Tarannom Shargh International Transportation Company	...	Applicant
Versus		
Lark Logistics Pvt Ltd	...	Respondent

**Under Section 9 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 24.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For ex-Directors	: Mr. Udaibir Singh Kochar, Mr. Pushkar Khanna,
For the RP	: Mr. Vishal Ganda, Ms. Akanksha Mathur, Mr. S. Jain, Advs. Mr. Gautam Singhal, RP in person

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA No.1934/ND/2023**

This is an application filed under Section 33 (1)(a) read with Section 33(2) of the Insolvency and Bankruptcy Code, 2016 read with Rule 11 of the National Company Law Tribunal Rules, 2016, for liquidation of the Corporate Debtor. Mr. Vishal Ganda, Learned Counsel for the Resolution Professional is present physically. Heard the submissions made by Learned Counsel for the Resolution Professional. **Order stands reserved in IA No.1934/ND/2023.**

**IA/4309/ND/2023, IA/1672/ND/2023 & IA/1933/ND/2023**

Learned Counsel for the respondent has submitted that they have already filed their replies in the above said three applications, however, the same are not available on e-portal of this Adjudicating Authority. Learned Counsel for the respondent is directed to approach the Registry and take necessary steps for curing the defects, if any, and get the same be uploaded on e-portal of this Adjudicating Authority.

List this matter on 22.05.2024 along with remaining IAs.

Sd/-

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**